

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

CONTEMPT PETITION NO.170/00066/2018

IN

ORIGINAL APPLICATION Nos.170/00252 /2017

DATED THIS THE 20th DAY OF NOVEMBER, 2018

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

K.T. Desai,  
S/o Tammanna Rao,  
Aged 60 years, retired as  
Cameraman Grade-1,  
Doordarshan Kendra,  
J.C. Nagar,  
Bengaluru – 560 006  
Residing at No.28, Sri Ghati,  
7<sup>th</sup> Cross, Krishnappa Block,  
Ganganaar, Bengaluru – 560 030

...Petitioner

(By Advocate Shri A.R. Holla )

Vs.

1.Sri Amit Khare,  
Secretary,  
Ministry of Information and  
Broadcasting ,  
Shastry Bhavan, Dr.RP .Road,  
New Delhi - 110 001

2. Sri Shashi S. Vempati,  
The Chief Executive Officer,  
Prasar Bharati Broadcasting Corporation of India  
P.T.I. Buildings,  
Parliament Street,  
New Delhi – 110 001.

3.Smt.Supriya Sahu,

The Director General,  
(Doordarshan),  
Prasar Bharati Broadcasting Corporation of India  
Mandi House, Copernicus Marg,  
New Delhi - 110 001

4. Sri Madhava Reddy  
The Deputy Director General,  
Doordarshan Kendra, JC.Nagar,  
Bangalore 560006. ..Respondents.

(By Shri M.V. Rao, Sr. Panel Counsel)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. Heard. Shri MV.Rao, Learned counsel for the respondents files reply indicating that the CP is premature and he had filed a Writ Petition No.50821/2018 on 14.11.2018. The original applicant makes a submission that there are office objections in the Writ Petition filed by the respondents and that they will deliberately keep it pending. In that case, we will grant liberty of 3 months' time to energise the matter , to the original applicant. Contempt Petition is dismissed. Notices are discharged. No order as to costs. .

(DINESH SHARMA)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER (J)

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Annexures referred to by the petitioner in CP/170/00066/2018

Annexure CP-1: Copy of interim order dated 30.5.2017 in OA.No.252 / 2017

Annexure CP-2: Copy of OM dated 11.1.2018

Annexure CP-3:Copy of order dated 31.7.2018

Annexure CP-4: Copy of order dated 20.7.2018 in OA.No.252/2017

Annexure CP-5: Copy of petitioner's representation dated 26.7.2018

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